

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 79 of 2020**

**In the matter of:**

**Erofab Exports Pvt. Ltd. & Ors.**

**...Appellants.**

**Versus**

**Gartex Insta Apparels Pvt. Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Siddhant Buxy, Advocate.**

**For Respondent: Mr. Amit Pai, Advocate for R-1, 2 & 3.**

**ORDER**  
**(Virtual Mode)**

**06.01.2021** Learned Counsel for both sides state that although on 23<sup>rd</sup> November, 2020 it was stated that the settlement is not becoming possible, still between 23<sup>rd</sup> November, 2020 and today's date, the Parties have communicated with each other and efforts are still being made for settlement.

2. Learned Counsel for both sides seek time.

3. For reasons stated above, we adjourn this matter.

4. List the Appeal 'For Admission (After Notice)' Hearing on **22<sup>nd</sup> February, 2021.**

5. By that time, if parties do not settle the matter, parties be ready to argue the Appeal.

6. In the meanwhile, parties may file brief Written-Submissions not more than three pages within 15 days. Copies of Judgments on which parties want to refer and rely on, may also be filed separately.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.